

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 42067/2022

RAJENDRA PRATAP SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

IA No. 6366/2023 - CONDONATION OF DELAY IN FILING

IA No. 6370/2023 - EXEMPTION FROM FILING O.T.

IA No. 6368/2023 - EXEMPTION FROM SURRENDERING WITHIN TIME

Date : 12-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SUDHANSHU DHULIA
[IN CHAMBER]For Petitioner(s) Mr. Kamlesh Kumar Maurya, Adv.
Ms. Priya Maurya, Adv.
Mr. Sanjeev Malhotra, AOR

For Respondent(s) Mr. Rohit K. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E RIA No. 6368/2023 - EXEMPTION FROM SURRENDERING WITHIN TIME

The petitioner has been convicted under Sections 302/34 IPC and sentenced for imprisonment for life which has been upheld by the High Court. He has moved an application for exemption from surrendering before this Court.

After hearing learned counsel for parties and considering the facts and circumstances, the application is dismissed.

The petitioner must surrender within four weeks.

Registry to inform the authorities.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS(POONAM VAID)
COURT MASTER (NSH)